

Rep. by Act 52 of 1964, s. 2 of sch. I (a.c.f. 29.12.6

THE INDIAN PENAL CODE (AMENDMENT)
ACT, 1961

No. 41 OF 1961

[12th September, 1961]

An Act further to amend the Indian Penal Code.

BE it enacted by Parliament in the Twelfth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Indian Penal Code (Amendment) Act, 1961.

Substitution of new section for section 153A. 2. For section 153A of the Indian Penal Code (hereinafter referred to as the Code), the following section shall be substituted, ^{Act 45 of 1860.} namely,—

Promoting enmity between different groups on grounds of religion, race, language, etc., and doing acts prejudicial to maintenance of harmony.

“153A. Whoever—

(a) by words, either spoken or written, or by signs or by visible representations or otherwise, promotes, or attempts to promote, on grounds of religion, race, language, caste or community or any other ground whatsoever, feelings of enmity or hatred between different religious, racial or language groups or castes or communities, or

(b) commits any act which is prejudicial to the maintenance of harmony between different religious, racial or language groups or castes or communities and which disturbs or is likely to disturb the public tranquillity,

shall be punished with imprisonment which may extend to three years, or with fine, or with both.”

Amendment of section 295A.

3. In section 295A of the Code,—

(a) for the words “by words, either spoken or written, or by visible representations”, the words “by words, either spoken or written, or by signs or by visible representations or otherwise” shall be substituted;

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(b) for the words "two years", the words "three years" shall be substituted.

4. In section 505 of the Code, for the words "two years", the words "three years" shall be substituted. Amendment of section 505.